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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 20.6.2000

OA 253/2000

Chauthmal Sharma s/o Shri Chitarmal, r/o 2223, Phoolganj, Nasirabad (Raj.).

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. FA & CAO, Western Railway, Churchgate, Mumbai.
3. Sr.Accounts Officer (Workshop & Stores), Western Railway, Sabarmati, Ahmedabad.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

For the Applicant

... Mr.W.Wales

For the Respondents

... —

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admission. The relief sought by the applicant in this OA is to quash and set aside the impugned letter dated 7.2.2000, by which the applicant has, been directed to refund the amount of Rs.2167/- with interest.

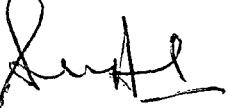
2. The main grievance of the applicant in this case is that no detailed and speaking order has been passed by the respondents and the respondents have not supplied the calculated sheet so as to know how the amount of Rs.2167/- has been calculated and worked out. The learned counsel for the applicant submits that the applicant wants to file representation to the respondents for redressal of his grievance and by giving the necessary direction this OA may be disposed of.

3. In view of the submissions made before this Tribunal, respondent No.3 is directed to decide/dispose of the representation, if the same is filed by the applicant within 15 days from the date of passing of this order. The representation shall be decided/disposed of within three months from the date of receipt of the representation by a reasoned and speaking order mentioning the details how the amount of Rs.2167/- was calculated and worked out. If the applicant feels aggrieved by the decision of the said representation, he shall be at liberty to approach this Tribunal for redressal of his grievance.

[Signature]

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4. With the above directions, this OA is disposed of at the stage of admission.


(S.K.AGARWAL)

JUDICIAL MEMBER